

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

Before Sh. C. M. Garg, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

ITA No. 8236/Del/2019 : Asstt. Year : 2015-16

Krishan Agarwal, 53, Zone H-4/5, Suvidha Kunj, Pitampura, New Delhi-110034 (APPELLANT)	Vs	Income Tax Officer, Ward-24(3), New Delhi (RESPONDENT)
PAN No. AACPA5733E		

**Assessee by : Ms. Shivangi Jain, CA
Revenue by : Sh. Vivek Vardhan, Sr. DR**

Date of Hearing: 07.08.2023	Date of Pronouncement: 11.08.2023
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ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of Id. CIT(A)-8, New Delhi dated 26.08.2019.

2. At the outset, it was brought to the notice of bench by the Id. DR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 5 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.
Order Pronounced in the Open Court on 11/08/2023.

Sd/-

(C. M. Garg)
Judicial Member

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

Dated: 11/08/2023

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR